GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

STARRED QUESTION NO:13 ANSWERED ON:05.08.2013 DEVELOPMENT OF NATIONAL HIGHWAYS . Pakkirappa Shri S.;Yadav Shri Dharmendra

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the proposals received from various States for development / construction of National Highways (NHs) and approved for the 11th and 12th Five Year Plans, State-wise;

(b) the details of the targets fixed by the Government for development of NHs under the said Plans and achievements made, scheme and State-wise along with the details of the funds allocated and expenditure incurred for the purpose;

(c) the details of the delayed projects under the plans along with the reasons therefor and the details of time and cost escalations therein, State-wise; and

(d) the steps taken by the Government for speedy completion of these delayed projects and the time by which these are likely to be completed?

Answer

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI OSCAR FERNANDES)

(a) to (d) A Statement is laid on the Table of the House.

(Rs in crores)

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.13 TO BE ANSWERED ON 05-08-2013 ASKED BY SHRI S. PAKKIRAPPA AND SHRI DHARMENDRA YA DAV REGARDING DEVELOPMENT OF NATIONAL HIGHWAYS.

(a) The development / construction of National Highways (NHs) is a continuous process and is taken up depending upon inter-se priority and availability of funds. The State-wise details of the proposals received and approved during 11th & 12th Five Year Plan are at Annexure-I.

(b) The details of physical targets fixed by the Government for development of NHs and State-wise achievements made head-wise are at Annexure-II. The details of allocation and expenditure for development / construction of NHs are as under:

	l No Year	Alloca	Allocation Expenditure		
		14,193.74 17,522.26	12,337.06 14,670.86		
3	2009-10		19,080.92		14,660.20
4	2010-11	25,526.80	19,617.34		
5	2011-12		31,862.19	29,6	05.00
6	2012-13	29,438.05	19,499.76		
7	2013-14#	34,989.49	2,864.48		

(c) State-wise details of delayed projects are at Annexure-III. Construction of National Highways (NHs) are delayed due to problems such as land acquisition, shifting of utilities, environmental and forest clearance, approval for rail over bridges, law & order problem as well as shortage of skilled / semi-skilled manpower, poor performance of contractors and economic slowdown. The cost overrun is applicable only in item rate contracts. In such contracts, there is a provision for payment of escalation due to delays. In case the project is delayed due to reasons attributable to the contractor, liquidated damages are to be imposed and no escalation is paid. Actual escalation due to delay or cost over-run will be known only after completion of the project and final settlement of bills.

(d) In order to expedite implementation of the Projects, Regional Offices have been set up by National Highways Authority of India (NHAI) headed by Chief General Manager. Powers have been delegated to the Chief General Managers. Special land acquisition units are also set up to expedite land acquisition. Chief Secretaries of State Government have also been nominated as Nodal officers to expedite construction of highway projects. Projects are also closely and periodically reviewed at Headquarter as well as field units. Recently, the issues of delinking environmental clearance from forest clearance and exempting linear stretches from the requirement of NOC from Gram Sabha have been resolved. Reserve Bank of India has given dispensation to treat the debt due to lenders, to the extent assured by Project Authorities in terms of concession agreement, as secured loan. Disinvestment of 100% equity to other willing buyers has been allowed after completion of the construction and also substitution of concessionaire allowed after achievement of financial closure to salvage the languishing projects. The NHAI has also constituted Negotiation / Reconciliation Settlement Committees and also High Level Expert Settlement Advisory Committee to settle the claims / disputes. Further, Government has decided to award contracts on Engineering Procurement and Contract (EPC) basis also.